

ITEM NO.33

COURT NO.16

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).11140-11141/2022

(Arising out of impugned final judgment and order dated 20-05-2022 in FAO No. 36/2021 01-06-2022 in FAO No. 36/2021 passed by the High Court Of Delhi At New Delhi)

RAM SWARTH SINGH &amp; ORS.

Petitioner(s)

VERSUS

NEETA BHARDWAJ &amp; ORS.

Respondent(s)

(IA No. 87544/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 27-06-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
(Vacation Bench)

For Petitioner(s) Mr. Sachin Patil, Adv.  
Mr. Vijay Pratap Singh, Adv.  
Mr. Jayesh K. Unnikrishnan, AOR

For Respondent(s) Mr. R. K. Bhardwaj, Adv.(R-1 to 5)

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the parties.

We are not inclined to entertain the Special Leave Petitions under Article 136 of the Constitution. The same are accordingly, dismissed.

We however, grant liberty to the petitioners to approach the Administrator appointed by the High Court with their grievances

including allotment of alternative spaces for rehabilitation.

We have no reason to doubt that the Administrator shall examine such claims in accordance with law and policy.

If the petitioners file an undertaking before the Administrator to hand-over peaceful vacant possession, they shall be permitted to retain possession for a period of two weeks.

Pending applications, if any, shall stand disposed of.

(INDU MARWAH)  
COURT MASTER (SH)

(RENU BALA GAMBHIR)  
COURT MASTER (NSH)